

Valuable Papers and Records

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the Policy and endorsed hereon, that The Company will pay for direct physical loss of or damage for the purpose of this Policy to Valuable Papers and Records at the premises described in the Schedule. Company will pay for the value, blank and Insured's necessary costs to research, replace or restore the information lost or damaged thereon, including those which exist on electronic or magnetic media that are Insured's property or the property of others in Insured's care, custody or control. This coverage does not apply to loss or damage to property that cannot be repaired or restored with like kind or quality. Company will pay no more than the limit of liability as stated in The Schedule. Only for the purpose of this endorsement, valuable papers and records is defined as follows:

Valuable Papers and Records : inscribed or printed or written documents and manuscripts or records, including abstracts, books, deeds, drawings, films, maps, mortgages, prints and tracings, computer programs, card index systems, files, tapes, discs, drums, cells and other magnetic recordings or storage media for electronic data processing; but Valuable Papers and Records does not mean money or securities.